

objections and sticks to the agreement that has been brought about through the good offices of the Swiss Government."

We are very much pained to read this that there might be a last minute objection raised by Pakistan. You know our Deputy High Commissioner and the staff in Dacca are interned since April, 1971. Since the Prime Minister is here and, fortunately, she is going to be here for another 2 or 3 minutes, I would request you to ask the Prime Minister or the Home Minister to make a statement that our staff in Dacca will return safe and that no last-minute objection is going to be raised by Pakistan. We are all worried about our staff there. May I request the Prime Minister, through you, to say something on that.

MR. SPEAKER : Papers to be laid on the Table.

SHRI S. M. BANERJEE : She has not replied.

MR. SPEAKER : You cannot expect that just immediately I should convey it.

SHRI S M BANERJEE : You did not say that you will direct them to make a statement sometime later.

MR. SPEAKER : If I had to say no, I would have said no. You wait for sometime. The papers to be laid.

12.04 hrs.

#### PAPERS LAID ON THE TABLE

##### PAPERS UNDER COMPANIES ACT, 1956

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF HOME AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRIMATI INDIRA GANDHI) : I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619-A of the Companies Act, 1956 :

- (1) (i) Review by the Government on the working of the Elec-

tronics Corporation of India Limited, Hyderabad for the year 1969-70.

- (ii) Annual Report of the Electronics Corporation of India Limited, Hyderabad for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-860/71.]

- (2) (i) Review by the Government on the working of the Uranium Corporation of India, Limited, Jaduguda (Bihar) for the year 1969-70.

- (ii) Annual Report of the Uranium Corporation of India Limited, Jaduguda (Bihar), for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon [Placed in Library. See No. LT-861/71.]

##### NOTIFICATION UNDER MYSORE MOTOR VEHICLES TAXATION ACT, 1957

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR) : I beg to lay on the Table a copy of Notification No. S.O. 1172 (Hindi and English versions) published in Mysore Gazette dated the 1st July, 1971, under sub-section (2) of section 16 of the Mysore Motor Vehicles Taxation Act, 1957 read with clause (c)(iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore. [Placed in Library. See No. LT-862/71.]

##### STATEMENT OF DECISIONS ON CERTAIN RECOMMENDATIONS OF A.R.C.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA) : I beg to lay on the Table a statement (Hindi and English versions) of decisions of Government on certain recommendations of the Administrative Reforms Commission in its